July-August 2006

brief about the business transacted during the Second Session of the year-2006 and Ninth Session of the Second Chhattisgarh Legislative Assembly which commenced on 24th July, 2006 at 10:30 a.m. with established Convention of playing of the "VANDE-MATRAM".

1. Motion for Condolence.

Thereafter Hon'ble Speaker made obituary reference to the passing away of Late Shri Pramod Mahajan, former Union Minister & member of Rajya Sabha , Dr. Tooman Lal , former Minister of undivided Madhya Pradesh, Mahant Rameshwar Giri, Ex-M.L.A. of undivided Madhya Pradesh Legislative Assembly and people who died in the Bomb Blast in Mumbai and Naxlite attack on Relief Camp at Arrabore, Distt.-Dantewara. House paid condolences and sincere tribute to the departed Soul.

2. Panel of Chairman.

Hon'ble Speaker nominated the following Members to serve in the Panel of Chairman.:-

- 1. Shri Ganesh Shankar Bajpayee.
- 2. Shri Devlal Dugga.
- 3. Shri Satya Narayan Sharma.
- 4. Shri Aghan Singh Thakur.
- 5. Shri Dharamjeet Singh.

3. Assent to Bills.

Hon'ble Speaker informed the House that the 07 Bills,passed earlier by the House were assented by His-Excellency the Governor of Chhattisgarh state .

4. Timing of the House.

Hon'ble Speaker on 24th July, 2006 informed the House that the timing of sitting of House would be from 11.00 am to 1.30 pm and from 3.00 pm to 5.30 pm.

5. Supplementary Demands for Grants (First Batch) for 2006-2007.

The statement of First Supplementary expenditure for the year 2006-2007 was presented on 26th July, 2006. The statement included 48 demands for grants. These demands for grants were discussed on 27th July, 2006 and Appropriation (No.3) Bill, 2006 was introduced, discussed and passed by the House.

6.Questions.

During the session in all 567 notices of Starred Question and 340 notices of Unstarred Question were received. Out of these 522 were admitted and 65 were replied orally and formed part of proceedings.

7. Adjournment Motion.

Under rule-53, 100 notices of Adjournment Motion were received, out of which 17 notices (on same subject) were admitted. 10 notices were converted into Calling Attention.

8. Calling Attention.

Under rule -138, 431 notices of Calling Attention were received, 118 notices were admitted , out of which 63 notices were discussed, 32 notices were converted into (Zero Hour notices) Under rule-267-A, 206 notices were disallowed.

9. Committees Reports.

During this Session the following Committee reports were presented to the House :-

(i) Business Advisory. - 01
 (ii) Delegated Legislation. - 01
 (iii) Public Accounts . - 18

Private Members Bills and Resolution. - 01

10. Petitions.

(iv)

During the session 89 petetions were received, Out of 46 petetions were allowed, 42 were disallowed and rest was pending under consideration.

11. Government Bills.

In the sphere of Legislative Business in all 09 Bills were Introduced, Considered and the House passed all the 09 Bills. The details are as under:-

- 01. The Chhattisgarh Kusha Bhau Thakare Patrakarita avam Jansanchar University Chhattisgarh (Amendment) Bill, 2006.(No.-13 of 2006)
- 02. The Chhattisgarh Swami Vivekanand Technical University (Amendment) Bill, 2006. (No.-15 of 2006)
- 03. Pandit Sunder Lal Sharma (open) University Chhattisgarh (Amendment) Bill, 2006.(No.-14 of 2006)
- 04. The Chhattisgarh Rajim Kumbh Mella Bill, 2006. (No 17 of 2006)

- 05. The Chhattisgarh Private Universities (Establishment and Operation) (Amendment) Bill, 2006.(No 16 of 2006)
- 06. The Chhattisgarh Appropriation Bill, 2006.(No.-3 of 2006)
- 07. The Chhattisgarh High Court (Khand Niyayapith ko appeal)
 Bill, 2006.(No 11of 2006)
- 08. The Chhattisgarh Dharm Swatantraya (Sansodhan)
 Bill, 2006.(No 18of 2006)
- 09. The Chhattisgarh Mulya Samvardhit kar (Sansodhan) Bill, 2006.(No.-12 of 2006)

The krishik Pashu Parirakshan Bill, 2004 which was passed by the House in December 2004 session and sent to Governor for assent. His-Excellency Governor returned the Bill for reconsideration. The House has reconsidered with reccommondations on Bill and after discussion, House again passed the Bill as passed earlier.

12. Private Members Business.

As regards Private Members Business, One day was exclusively allotted for Private Members Business .Out of 07 admitted Resolutions, 04 Resolutions were rejected, 02 were adopted and rest was withdrawn by leave of the House

13. Urgent Public Importance matters.

During the session under rule- 139. In all 03 notices were received for debate on matters of Urgent Public Importance . One notice was admitted and discussed.

14. Half an Hour Discussion.

Two notices were received under rule- 52 for Half an Hour discussion. Both are admitted and discussed.

15. Valedictory Remarks.

Hon'ble Speaker made valedictory Speech in the House & the House was then adjourned sine-die on $3^{\rm rd}$ August, 2006 with the playing of the "National Anthem" . His-Excellency the Governor of Chhattisgarh prorogued the House on 7 th August, 2006.